



भारतीय बीमा विनियामक और विकास प्राधिकरण
INSURANCE REGULATORY AND
DEVELOPMENT AUTHORITY OF INDIA

OFFICE ORDER

Ref: IRDAI/INSP/ORD/MIN_INFO_REG/165/10/2018

05/10/2018

Sub: Constitution of Committee for Review of Draft IRDAI (Minimum Information for Inspection or Investigation) Regulations, 2018.

1. In order to review the draft IRDAI (Minimum Information for Inspection or Investigation) Regulations, 2018 to be issued under Section 33(7) of the Insurance Act, 1938, the Authority hereby constitutes a Committee with the following members:

1	Mr. Nilesh Sathe Member (Life), IRDA of India	Chairman
2	Mr. D.N.Joshi Executive Director, LIC of India	Member
3	Mr. Pranay Raniwala Compliance Officer of SBI Life Insurance Co. Ltd.	Member
4	Mr. Muralikrishna Cheruvu Compliance Officer of Kotak Mahindra Life Insurance Co. Ltd.	Member
5	Ms Jayashree Nair Compliance Officer of New India Assurance Co. Ltd.	Member
6	Mr. Loknath Kar Compliance Officer of ICICI Lombard General Insurance Co. Ltd.	Member
7	Mr. Sangramjit Sarangi CFO of SBI Life Insurance Co. Ltd.	Member
8	Mr. Jose Chathuparambil John Appointed Actuary of Max Life Insurance Co. Ltd.	Member
9	Mr. Gaurav Malhotra Appointed Actuary of Bajaj Allianz General Insurance Co. Ltd.	Member
10	Ms Deepti Rustagi Compliance Officer of Apollo Munich Health Insurance Co. Ltd.	Member
11	Mr. Deepak Godbole GM - GIC of India	Member
12	Mr. Nilesh Mejari CFO of Munich Re – India Branch (FRB)	Member

13	Mr. Jaideep Devare MD - Mahindra Insurance Brokers Pvt Ltd.	Member
14	Mr. Sakharam A Kode Principal Officer of Axis Bank (Corporate Agent)	Member
15	Mr. K.Ganesh CAO of Medi Assist TPA Pvt Ltd.	Member
16	Mr. Sameer Gupte Principal Officer of NSDL Data Management Ltd. (Insurance Repository)	Member
17	Mr. Chetan Kumar Jain Principal Officer of Select Insurance Surveyors & Loss Assessors Pvt Ltd.	Member
18	Ms J.Meenakumari CGM (Inspections), IRDAI	Member Convener

2. The Terms of Reference for the Committee are as under:

- a) To review the draft regulation under Section 33(7) of the Insurance Act, 1938 considering the requirements of Insurance Act, 1938, Rule 39 of the Insurance Rules, 1939 and other legal provisions applicable to the entities;
- b) To consider the comments received from various stakeholders in response to the exposure draft dated 11th January, 2018;
- c) To suggest necessary changes/revisions to the draft regulation considering the requirements of Section 33(7) of the Insurance Act, 1938; Rule 39 of the Insurance Rules, 1939 and other legal provisions applicable to the entities; and
- d) To submit the suggested changes/revisions to the draft regulations within a period of 2 months from the date of the order constituting the Committee.

Seehantia
8/10/18
Chairman